

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:625

ANSWERED ON:23.11.2009

MEDICAL REPRESENTATIVES UNDER INDUSTRIAL DISPUTE ACT,1947

Gawali Patil Smt. Bhavana Pundlikrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the medical representatives have been included in the list of workmen under the Industrial Dispute Act, 1947; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b):The issue of inclusion of sales promotion employees within the purview of definition of 'workman' under section 2(s) of the Industrial Disputes Act, 1947 was examined by the Government and it was decided that respective State Governments/Union Territories Administrations would be the appropriate Governments to amend the Industrial Disputes Act, 1947 through their State amendment to cover the sales promotion employees within the definition of 'workman'. This has also been conveyed to all the State Governments/Union Territory Administrations.

The Governments of West Bengal and Nagaland have accordingly amended the Industrial Disputes Act, 1947 and included the sales promotion employees within the purview of definition of 'workman' under section 2(s) of the Act.

Ministry of Labour & Employment have also concurred to the proposals of State Governments of Jharkhand, Andhra Pradesh, Assam, Kerala, Meghalaya, Tripura and Punjab received through the Ministry of Home Affairs, for amendment of Industrial Disputes Act, 1947 so as to include the sales promotion employees within the purview of definition of 'workman' under section 2(s) of the Act.